

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CONSUMER MARKETING (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CONSUMER MARKETING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02.04.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2002PTC371277
5.	Address of the registered office and principal office (if any) of corporate debtor	501, Brahans Business Park, Nr. Paper Box, Mahakali Caves Road, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400093
6.	Insolvency commencement date in respect of corporate debtor	11.10.2023
7.	Estimated date of closure of insolvency resolution process	08.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jovita Reema Mathias, Reg. No. IBBI/IPA-002/IP-00337/2017-18/10941
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-1/302, Shubham Centre, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099. Email: ip.reemajm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-1/302, Shubham Centre, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099. Email: cirp.cmip1@gmail.com
11.	Last date for submission of claims	25.10.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CONSUMER MARKETING (INDIA) PRIVATE LIMITED on 11th October, 2023.

The creditors of CONSUMER MARKETING (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th October, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

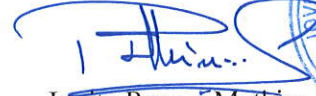
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



[Handwritten signature]

Submission of false or misleading proofs of claim shall attract penalties.

- Date: 13.10.2023
Place: Mumbai



Jovita Reema Mathias
Interim Resolution Professional
Consumer Marketing (India) Private Limited
Registration Number. IBBI/PA-002/IP-00337/2017-18/10941
Authorization for Assignment
valid till 13th November 2023

Page No - 20

Free Press Journal

13/10/2023

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF CONSUMER MARKETING (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	CONSUMER MARKETING (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02.04.2002
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2002PTC371277
5. Address of the registered office and principal office (if any) of corporate debtor	501, Brahans Business Park, Nr. Paper Box, Mahakali Caves Road, Andheri East, Mumbai - 400093
6. Insolvency commencement date in respect of corporate debtor	11.10.2023
7. Estimated date of closure of insolvency resolution process	08.04.2024
8. Name and registration number of the Insolvency professional acting as Interim resolution professional	Jovita Reema Mathias, Reg. No. IBBI/IPA-002/IP-00337/2017-18/10941
9. Address and e-mail of the Interim resolution professional, as registered with the Board	A-1/302, Shubham Centre, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099. Email: jp.reemajm@gmail.com
10. Address and e-mail to be used for correspondence with the Interim resolution professional	A-1/302, Shubham Centre, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099. Email: ctm.cmpl@gmail.com
11. Last date for submission of claims	25.10.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CONSUMER MARKETING (INDIA) PRIVATE LIMITED on 11th October, 2023.

The creditors of CONSUMER MARKETING (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th October, 2023 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.10.2023
Place: Mumbai

Jovita Reema Mathias
Interim Resolution Professional
Consumer Marketing (India) Private Limited
Registration Number: IBBI/IPA-002/IP-00337/2017-18/10941
Authorization for Assignment valid till 13th November 2023

Page No - 7
Navahael (Maharashtra)
13/10/2023

फॉर्म ए जाहीर उद्घोषणा (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यवहारीकरीत दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)	
कन्व्युमर मार्केटींग (इंडिया) प्रायव्हेट लिमिटेडच्या धनकोजे लक्ष वेधण्याकरिता संबंधित तापशील	
१. कॉर्पोरेट कर्जदाराचे नाव	कन्व्युमर मार्केटींग (इंडिया) प्रायव्हेट लिमिटेड.
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०२.०४.२००२
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र./मर्यादित दाखिल ओळख क्र.	U51909MH2002PTC371277
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयांचा (जर असल्यास) पत्ता	५०१, ब्रह्मन्स बिझनेस पार्क, पेपर बॉक्सजवळ, महाकाजी गुंफा रोड, अंधेरी पूर्व, मुंबई ४०००९२.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	११.१०.२०२३
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	०८.०४.२०२४
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहण्याचा दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	जोयिता रीमा मधियास नोंद. क्र. : IBBI/IPA-002/IP-00337/2017-18/10941
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	ए-१/३०२, शुभम सेंटर, कार्डिनल जोशियस रोड, वकला, अंधेरी पूर्व, मुंबई - ४०००९९. ईमेल : ip.reemajm@gmail.com
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहारकरिता वापरावयाचा पत्ता आणि ईमेल	ए-१/३०२, शुभम सेंटर, कार्डिनल जोशियस रोड, वकला, अंधेरी पूर्व, मुंबई - ४०००९९. ईमेल : chir.cmipil@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	२५.१०.२०२३
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित करण्यानुसार, कलम २१ च्या उप-कलम (६ए)च्या खंड (ब) अन्वये कर्जदाराचे वर्ग, जर असल्यास.	लागू नाही
१३. वर्गामधील धनकोजे प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामधील तीन नावे)	लागू नाही
१४. (अ) संबंधित अज आणि (ब) अधिकृत प्रतिनिधीचा तापशील उपलब्ध असेल:	https://ibbi.gov.in/downloadform.html
<p>याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी कन्व्युमर मार्केटींग (इंडिया) प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दि. ११ ऑक्टोबर, २०२३ रोजी दिले आहेत.</p> <p>कन्व्युमर मार्केटींग (इंडिया) प्रायव्हेट लिमिटेडच्या धनकोजे याद्वारे त्यांचे दावे पुराव्यासह दि. २५ ऑक्टोबर, २०२३ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.</p> <p>वित्तीय धनकोजे यांनी दाव्याबाबतचे त्यांचे पुराव्यासह दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे, इतर सर्व धनकोजे त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबाबतचे बुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.</p> <p>सही/- जोयिता रीमा मधियास अंतरिम ठराव व्यावसायिक कन्व्युमर मार्केटींग (इंडिया) प्रायव्हेट लिमिटेड नोंदणीकरण क्रमांक IBBI/IPA-002/IP-00337/2017-18/10941 नियुक्तीकरिता अधिकृतता दि. १३ नोव्हेंबर, २०२३ पर्यंत वैध</p>	
दिनांक: १३.१०.२०२३	
ठिकाण: मुंबई	